GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:1052 ANSWERED ON:25.11.2009 STRIKE IN NLC Viswanathan Shri P.

Will the Minister of COAL be pleased to state:

- (a) whether the labourers/employees of Neyveli Lignite Corporation (NLC) recently went on strike;
- (b) if so, the details thereof and the extent to which the functioning of NLC has been affected;
- (c) whether any steps were taken to avert the frequent strikes and to improve NLC's functioning;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE (IC) IN THE MINISTRY OF COAL AND MINISTER OF STATE (IC) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION(SHRI SRIPRAKASH JAISWAL)

- (a) Yes, Sir. Recognized Unions went on one day strike on 08.11.2009. Also certain non-unionized unions went on one day strike on 06.11.2009.
- (b) The main demand of the recognized unions was the revision of Quarterly Plant Performance Reward and Productivity Linked Incentive scheme with effect from 01/01/2007 and non-recognized unions were demanding the scraping of the settlement made with the recognized unions regarding the revision of Quarterly Plant Performance Reward and Productivity Linked Incentive Scheme.

There was no production loss and normal functioning of NLC was not affected on both the days of strike.

- (c)&(d): Yes, Sir. The management has taken adequate steps to avert strike situation as under:
- (i) All employees were advised not to participate in the proposed strike, through circulars and the Recognized Unions were advised to desist from strike and participate in the bilateral discussions.
- (ii) Regional Labour Commissioner (Central) Chennai has intervened and convened conciliation meetings wherein both management and the unions were advised to sort out the issues amicably. Subsequently on 08/10/2009 a meeting was held with the Recognized Unions in the presence of the Health Minister, Government of Tamil Nadu, District Collector, Cuddalore, and the issue was resolved amicably.
- (iii) A settlement under Sec. 12(3) of the Industrial Disputes Act was signed before the Regional Labour Commissioner (Central) Chennai on 27/10/2009 with regard to settlement on revision of Quarterly Plant Performance Reward and Productivity Linked Incentive Schemes with effect from 01/01/2007. The arrears payable on account of revision of the scheme was paid on Nov. 2nd 2009.
- (iv) Periodical discussions are conducted with the Recognized Unions, which are the sole bargaining agents, to settle common issues pertaining to workmen of NLC and to improve the functioning of the organization.
- (v) The facts relating to settlement reached on common interest/issues of employees are intimated to all the employees through issue of circulars, pamphlets in vernacular language and press and media.
- (e) Does not arise in view of the answer to parts (c) & (d) above.